

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 312**  
IA-3730/2022  
In  
IB-269(ND)/2022

**IN THE MATTER OF:**

M/s. IDBI Bank Ltd.

**Vs**

M/s. Pankaj Jain

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Girish Verma, Advocate.

For the RP : Mr. Akshay Goel and Mr. Harsh Jadon, Advs

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Vide order dated 12.04.2024 passed in IA-3729/2022 (in IB-268(ND)/2022), the Learned Registrar was requested to place the matter before the Hon'ble President for listing the similar matters before an appropriate Bench. Accordingly, this matter also be placed before the Hon'ble President for appropriate directions for listing before an appropriate Bench.

Ordered accordingly.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**